

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 7th day of June, 2001.

Original Application No. 1505 of 1998.

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Shagwan Deen S/o Sri Dulare Lal,

Resident of 10/291, Khalasi Line,

Kanpur.

(Sri Sheesh Kumar/ PK Bisaria, Advocates)

..... Applicant

Versus

1. Union of India through Ministry of
Defence, New Delhi.

2. Additional Director General, Ordnance Equipment
Factory/Appellate Authority,
Ordnance Equipment Factory Group Headquarters,
G.T. Road, Kanpur.

3. General Manager Ordnance Equipment Factory,
Phoolbagh, Kanpur.

(Km. Sadhna Srivastava, Advocate)

..... Respondents

ORDER (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The applicant was serving as UDC in the Ordnance
Equipment Factory, Kanpur. The charge against the applicant
was that he was negligent in work and lacked devotion to
duty. The Inquiry Officer submitted his report in favour
of the applicant. However, the disciplinary authority
disagreed and served a disagreement note dated 4-3-1998



alongwith the enquiry report. In reply to the same the applicant submitted his representation on 16-3-1998. The disciplinary authority, however, punished the applicant by withholding increment for a period of one year without cumulative effect by order dated 14-5-1998. Aggrieved by the said order the applicant filed an appeal which has been dismissed by the order dated 14-5-1998. Both the aforesaid orders have been challenged. We have perused the entire materials on record. In our opinion the charge has been established against the applicant and the order of punishment is justified in the facts and circumstances of the case. There is no merit in the case. The OA is accordingly dismissed with no order as to costs.



Member (A)



Vice Chairman

Dube/